

BIHAR STATE LEGAL SERVICES AUTHORITY



ANNUAL REPORT
(1st July,2024 to 30th June,2025)

BIHAR STATE LEGAL SERVICES AUTHORITY,
PATNA

Regarding Annual Report for the period (01.07.2024 - 30.06.2025)

Legal Services Authorities at Bihar

No. of SLSA- 01

No. OF HCLSC- 01

No. of DLSA- 37

No. of SDLSC- 48

To carry out the provisions of Legal Services Authorities Act, 1987, Bihar State Legal Services Authority is engaged in ensuring implementation of policies mandated by the National Legal Services Authority and also chalking out schemes and strategies to ensure “Access to justice for all” . Bihar State Legal Services Authority is working with its full efficiency on its moto “Legal Aid to needy” giving legal aid to the poor and the needy persons.

1. Giving effect to the policies and directions of NALSA;
2. Monitoring the implementation of NALSA and BSLSA Schemes:
 - NALSA (Legal Services to the victims of Drug Abuse and Eradication Drug Menace) Scheme, 2015,
 - NALSA (Child Friendly Legal Services Children and their Protection) Scheme, 2015,
 - NALSA (Legal Services to workers in the Unorganized Sector) Scheme, 2015,
 - NALSA (Legal Services to the Mentally Ill and Mentally Disabled Persons) Scheme, 2015
 - NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015,
 - NALSA Scheme for Legal Services to Disaster Victims,
 - NALSA (Effective Implementation of Poverty Alleviation Schemes) Scheme, 2015
 - NALSA (Protection and Enforcement of Tribal Rights) Scheme, 2015,
 - NALSA (Legal Services to Senior Citizen) Scheme
 - SITARA (Scheme for Integration of Transgender Persons and their Rehabilitation and providing Access to Justice), 2023"

3. Implementation of Bihar Victim Compensation Scheme –

During the period 01.07.2024 to 30.06.2025, Rupees **17,00,32,924/-** was allotted to DLSAs for making payment to concerned victims. Number of Victims to whom compensation has been allotted under Victim Compensation Scheme for the said period is **591**.

4. Monitoring the compliance of provisions relating to responsibilities of Legal Services Authorities under Juvenile Justice (Care & Protection of Children) Act, 2016.
5. Conducted the High Level Committee Meeting in which Direction was given to Chief Judicial Magistrates for conducting review meeting U/S-16 of Juvenile Justice Act.
6. Updating database of various Schemes for publicizing them for the target group.

7. Sensitizing people about their legal rights through the medium of Television Programme. To act in coordination with other governmental agencies, non-governmental agencies, non- voluntary social service institutions, universities and other bodies engaged in the work of promoting the cause of legal services to the poor and legal awareness programs.

8. CAMPAIGN FOR ENHANCING EFFECTIVE LEGAL AID AND SERVICES TO PRISONERS-

A. UTRC (Under Trial Review Committee) Special Campaign: The National Legal Services Authority (NALSA) launched a nation-wide campaign to identify undertrial prisoners eligible for release by the district-level Under Trial Review Committee. The National Legal Services Authority (NALSA) continuously monitored the progress of the campaign by addressing the concerns of the State Legal Services Authorities (SLSAs) and District Legal Services Authorities (DLSAs) during the campaign. Through this campaign the National Legal Services Authority, along with the State Legal Services Authorities and District Legal Services Authorities, aimed to:

- Identify prisoners eligible to be considered by the UTRC under the mandated categories;
- Organize UTRC meetings on the same day/s throughout the country in order to review all eligible cases of prisoners;
- Recommend for release all such cases that the UTRC considers fit for consideration of release;
- Urgently file bail or appropriate applications through panel lawyers for all prisoners recommended for release by the UTRC for seeking necessary relief;
- Release as many prisoners recommended by UTRC, keeping liberty as paramount;
- Update the status of UTRC recommendations based on action taken reports and documenting good practices;
- Seek effective coordination among DLSA, prisons, lawyers and concerned courts and;
- In compliance of direction issued by BSLSA and in the light of NALSA's SOP for Undertrial Review Committee, The National Legal Services Authority (NALSA) initiated a nationwide quarterly review committee to identify undertrial prisoners eligible for release by the district-level Under Trial Review Committee (UTRC). NALSA closely monitored the progress by addressing concerns from the State Legal Services Authorities (SLSAs) and District Legal Services Authorities (DLSAs). The campaign aimed to identify prisoners eligible for consideration by the UTRC under mandated categories. UTRC meetings were organised nationwide on the same day to review all eligible prisoner cases and recommend the release of prisoners who were deemed fit for release by the UTRC. Bail or appropriate applications were promptly filed through panel lawyers for all prisoners recommended for release by the UTRC and as many prisoners were released, prioritizing liberty. The status of UTRC recommendations were updated based on action taken reports and best practices were also documented. The effective coordination among DLSAs, prisons, lawyers, and concerned courts were ensured and UTRC vigilance in preventing unnecessary pre-trial detention, securing fair trial rights for prisoners, and facilitating their potential release during and after the campaign was enhanced.

B. Celebration of "Ek Diya Vidhik Sewa ke naam" Campaign during Diwali and Chhath Puja

The deployment of Legal Aid Help Desks at Chhath ghats during the Chhath Pooja festival in Bihar is a commendable effort to provide essential services to the community. The "Ek Diya Vidhik Sewa Ke Naam" campaign, conducted during Diwali and Chhath Puja in 2023, represents a unique initiative to raise awareness about legal services and make them available to people during festive times. These endeavours highlight a commitment to ensuring that legal assistance reaches those in need, even amidst celebrations.

C. Legal Awareness Camp organized at DLSAs

The District Legal Services Authorities of the State of Bihar successfully organised a legal Awareness camps as per schedule. The focus of the camp was on effective implementation of the NALSA schemes. Specifically, the camps will address the NALSA (Effective Implementation of Poverty Alleviation Schemes) Scheme, 2015, NALSA (Child Friendly Legal Services to Children and their protection) Scheme, 2015 and BSLSA's "Scheme for Integration of Transgender Person and their Rehabilitation and providing Access to Justice), 2023 (SITARA, 2023)".

D. Celebration of Human Rights Day at Prisons of Bihar

On December 10, 2024, the Bihar Human Rights Commission and Bihar State Legal Services Authority (BSLSA) took a pioneering step towards promoting legal awareness on the human rights of prisoners across all 59 Jails in Bihar. On the initiative of the Bihar Human Rights Commission (BHRC), the BSLSA collaborated to develop a concise booklet aimed at enlightening prisoners about their legal rights. The booklet includes fundamental information and references to the latest judgments of Supreme Court of India, providing a comprehensive guide to the legal rights of prisoners. The BHRC issued directives to all Jails in Bihar, urging them to ensure the simultaneous organization of the legal awareness program. The program took place in all Jails, including Central, District and Sub Jails. To facilitate the dissemination of legal information, BSLSA had called upon the DLSA to assign Panel advocates and Para Legal Volunteers for the event. The legal experts will offer insights into the rights of prisoners as outlined in various provisions of the law and Justice. The involvement of key figures from the judiciary underscores the significance of this initiative in enhancing awareness and upholding the human rights of prisoners in the State of Bihar.

E. Pradhikar Aapke Dwar

"Pradhikar Aapke Dwar" embarked on a transformative door-to-door campaign in celebration of International Women's Day, spanning from March 4th to March 8th, 2024. This initiative, deeply rooted in the ethos of empowerment and gender equality, aimed to amplify the voices and address the needs of women across diverse communities. Throughout the campaign, dedicated volunteers traversed neighbourhoods, engaging in meaningful conversations and forging connections with women from all walks of life. They listened attentively to their concerns, aspirations, and challenges, fostering a supportive environment where women felt heard and valued. Armed with information and resources, the volunteers provided vital support and guidance on a range of issues, including healthcare, education, employment, legal rights, and access to social welfare schemes. They also conducted awareness sessions on women's rights, encouraging women to assert their agency and advocate for gender equality in their communities. The "Pradhikar Aapke Dwar" campaign not only celebrated the achievements of women but also served as a catalyst for positive change, inspiring collective action and fostering solidarity among community members. By reaching out directly to women in their homes, it created a safe and inclusive space for dialogue, empowerment, and mutual support. As the campaign drew to a close on International Women's Day, its impact reverberated far beyond the confines of doorsteps, leaving behind a legacy of empowerment, advocacy, and hope for a more equitable and just society.

9. CONDUCTED BSLSA INTERNSHIP PROGRAMME -

A. WINTER INTERNSHIP PROGRAMME

The winter internship conducted at BSLSA from 03.01.2025 to 23.01.2025 was a transformative experience for the participating students, offering a multifaceted journey into the realms of law and social justice. Throughout the program, students had the unique opportunity to engage with legal theory and practice through a series of immersive experiences and hands-on activities. One of the highlights of the internship was the series of enlightening field visits to key institutions within the legal landscape. From the solemn halls of the civil court to the bustling offices of the District Legal Services Authority (DLSA), and from the confines of Beur Jail to the bustling corridors of Kotwali Thana, students were exposed to the inner workings of the legal system firsthand. These visits provided invaluable insights into the various facets of law enforcement, dispute resolution, and access to justice, deepening students' understanding of the practical applications of legal principles. Beyond the realms of law enforcement, students also had the opportunity to connect with the broader community through visits to an old age home. These interactions fostered empathy, compassion, and a deeper appreciation for the social dimensions of legal advocacy. Moreover, the internship provided a platform for creative expression and intellectual exploration through a video-making competition. Guided by their passion for law and social justice, students collaborated to produce insightful and thought-provoking videos on a diverse range of legal topics. Through this

medium, they not only demonstrated their understanding of legal concepts but also showcased their creativity and communication skills, contributing to a wider discourse on legal issues. Overall, the winter internship at BSLSA was a comprehensive and enriching experience that equipped students with both theoretical knowledge and practical skills, preparing them to become informed and empowered advocates for justice and legal reform in society.

B. SUMMER INTERNSHIP PROGRAMME

The summer internship program organized by the Bihar State Legal Services Authority (BSLSA) from June 4, 2025 to June 26, 2024, was an enriching experience for the participating students. They delved into key legal frameworks, including the Legal Services Act, Human Rights Act, Commercial Courts Act, and Transgender Persons Act, gaining comprehensive insights into these pivotal legislations. The program also featured educational visits to various institutions such as the Child Welfare Committee (CWC), District Legal Services Authority (DLSA) Patna, Civil Court Patna, Bihar Judicial Academy Patna, and Beur Central Jail. These visits provided students with practical exposure to the functioning of the legal system. Additionally, the internship fostered creativity and application of legal knowledge through a law-related movie-making competition, encouraging participants to express legal concepts through an innovative medium.

10. DISPLAY OF TABLEAU OF BIHAR STATE LEGAL SERVICES AUTHORITY, PATNA AT GANDHI MAIDAN, PATNA ON THE OCCASION OF REPUBLIC DAY

The Bihar State Legal Services Authority, Patna displayed tableau through Law Department at Republic Day Parade held at Gandhi maidan on 26th January 2024. The tableau won third place. The concept and display was related to Lok Adalat, Legal Services Camp and the Scheme SITARA, 2023, launched by Bihar State Legal Services Authority for the benefit of transgender person. The tableau displayed the resolution of disputes between the parties before the bench of Lok Adalat. It also included the Legal Services Camp and the beneficiaries for such camp who get various benefits of social schemes such as Ayushman Bharat card, Transgender Person Card, Disability card, wheelchair, etc. It also displayed the initiative taken by Bihar State Legal Services Authority for getting the slum children admitted in the schools and getting them educated. A huge lamp was also displayed EK DIYA VIDHIK SEWA KE NAAM which depicts that Bihar State Legal Services Authority's campaign launched during "Diwali" and "Chhath" to light up light up the awareness regarding Legal Services Institutions and their continuous service for the society to provide free and competent legal aid to every person who is in need of Legal Services. The aim of tableau to spread the awareness about legal services institutions to among general public.

11. TRAINING CUM SENSITIZATION PROGRAMME AT BSLSA :

The Bihar State Legal Services Authority conducted the following Training Programmes for the different stakeholders of Legal Services :-

Bihar State Legal Services Authority **Schedule of Training-cum-Sensitisation Programme in Year, 2024.**

S.N.	Date of Training	Reschedule Date of Training		No. of Participants
1.	17 th February, 2024	17 th February, 2024	Nodal Officer deputed for Legal Services at District Level.	29
2.	02 nd March, 2024	02 nd March, 2024	Chief of LADCS of DiLSAs of Bihar	31
3.	16 th March, 2024	20 th March, 2024	Deputy Chief of LADCS of DiLSAs of Bihar	49
4.	06 th April, 2024	06 th April, 2024	Assistant of LADCS of DiLSAs of Bihar	60
5.	20 th April, 2024	20 th April, 2024	Accountants (who deals with the work of Accounts) of District Legal Services Authorities	39
6.	04 th May, 2024	04 th May, 2024	All Staff of District Legal Services Authorities & SDLSC/ Permanent Lok Adalats	91
7.	18 th May, 2024	16 th May, 2024	All Staff of District Legal Services Authorities & SDLSC/ Permanent Lok Adalats	69
8.	18 th May, 2024	18 th May, 2024	All Panel Lawyers of PHCLSC	39
9.	01 st June, 2024	07 th June, 2024	Panel Lawyers of Legal Services Clinics of JJB	32
10.	12 th June, 2024	12 th June, 2024	Para Legal Volunteers (PLVs) of Legal Services Clinics of JJB & CWC	73
11.	15 th June, 2024	15 th June, 2024	Panel Lawyers of Legal Services Clinics of CWC	23
12.	06 th July, 2024	06 th July, 2024	Panel/Retainer Lawyers of Front Office of DiLSA & SDLSC	43
13.	17 th August, 2024	17 th August, 2024	Para Legal Volunteers (PLVs) of Front Office of DiLSA & SDLSC	73
14.	07 th September, 2024	07 th September, 2024	Chief of LADCS of DiLSAs of Bihar	31
15.	21 st September, 2024	21 st September, 2024	One day training-cum-Sensitization programme of Full Time Secretaries, DLSA alongwith One Staff (who deals with the work of Accounts) of DLSAs	66
16.	16 th November, 2024	16 th November, 2024	One day Sensitization Programme of Full Time Secretaries of DLSAs on 16.11.2024	34
17.	18 th December, 2024	18 th December, 2024	One day Training -cum-Sensitization Programme of Staff of Account Section of DLSA/BSLSA	60

Total Programme- 17

Total Participants- 842

Bihar State Legal Services Authority **Schedule of One day Training-cum-Sensitisation Programme in Year, 2025.**

S.N.	Date of Training	Reschedule Date of Training	Participants	No. of Participants
01.	01 st February, 2025	07 th February, 2025	Full Time Secretaries of DLSAs of Bihar	32
02.	22 nd March, 2025	22 nd March, 2025	Chief of LADCS of DLSAs of Bihar	34
03.	05 th April, 2025	05 th April, 2025	Deputy Chief of LADCS of DLSAs of Bihar	52
04.	26 th April, 2025	26 th April, 2025	Assistant of LADCS of DLSAs of Bihar	66

S.N.	Date of Training	Reschedule Date of Training	Participants	No. of Participants
05.	28 th May, 2025	28 th May, 2025	One day Orientation-cum-Sensitization Programme on Scheme for Integration of Transgender Person and their Rehabilitation and providing access to Justice (SITARA, 2023) for Panel Lawyers and Para Legal Volunteer of DLSAs of the State of Bihar	108
06.	21 st June, 2025	18 th June, 2025	Accountants (who deals with the work of Accounts) of District Legal Services Authorities including PHCLSC	67
07.	05 th July, 2025	19 th July, 2025	All Staff of District Legal Services Authorities & SDLSC/ Permanent Lok Adalats including PHCLSC	73
08.	19 th July, 2025	26 th July, 2025	All Staff of District Legal Services Authorities & SDLSC/ Permanent Lok Adalats including PHCLSC	76
09.	02 nd August, 2025	02 nd August, 2025	Panel Lawyers of Legal Services Clinics of JJB	34

Total Programme- 09
Total Participants- 542

12. CELEBRATION OF SPECIAL DAYS :

A. INDEPENDENCE DAY, 15TH AUGUST, 2024

The Independence Day of India on 15th August, 2024 was celebrated in BSLSA with great éclat. The event began with hoisting of the National Flag by Executive Chairman, BSLSA and singing of National Anthem. On the occasion, officers of BSLSA i.e. Ms. Shilpee Soniraj, Member Secretary, BSLSA along with officers and all the staff members of BSLSA and Panel Advocates of Nyaya Samadhan Office were present.

B. LEGAL AWARENESS PROGRAMME ON ALL TOURIST PLACES IN BIHAR ON THE OCCASION OF WORLD TOURISM DAY (27TH SEPTEMBER, 2024)

Bihar State Legal Services Authority has launched an initiative to celebrate the World Tourism Day, on 27th September 2023 to spread the legal awareness at tourist places of international and national interest in Bihar. An initiative was taken that all DLSAs of Bihar to coordinate with District Administration to emphasis on cleanliness and maintenance of these tourist places.

C. SWACHHTA HI SEWA DRIVE (OCTOBER, 2024)

The Swachhta Hi Sewa fortnightly campaign was enthusiastically celebrated at both the District Legal Services Authorities (DLSAs) and BSLSA, embodying a collective commitment to cleanliness and service. During this period, a myriad of activities aimed at promoting cleanliness and hygiene were organized, reflecting a deep-seated dedication to fostering a cleaner and healthier environment. From cleanliness drives to awareness sessions on waste management, the campaign underscored the importance of individual and collective responsibility in maintaining cleanliness in our surroundings. Through collaborative efforts and community engagement, DLSAs and BSLSA reaffirmed their role not only as legal institutions but also as agents of positive social change, demonstrating that a clean environment is not just a duty but a shared aspiration for all.

D. INTERNATIONAL DAY OF GIRL CHILD – 11TH OCTOBER, 2024

The International Day of the Girl Child was commemorated across various districts of Bihar with vibrant poster-making and essay-writing competitions. These events served as platforms for young girls to express their creativity and voice their thoughts on issues affecting them. Through colorful posters and insightful essays, participants shed light on themes such as gender equality, education access, and empowerment. The competitions not only provided a forum for artistic expression but also fostered awareness and dialogue on the challenges faced by girls in society. By celebrating the International Day of the Girl Child in this manner, communities in Bihar reaffirmed their commitment to promoting the rights and well-being of girls, ensuring that their voices are heard and their talents recognized.

E. WORLD STUDENT'S DAY – 15TH OCTOBER, 2024

World Student's Day is celebrated on 15th October every year on the birth anniversary of former Indian President Dr. A.P.J. Abdul Kalam, who was fondly remembered as the "People's President" during his tenure. To acknowledge his efforts towards students and education, all the District Legal Services Authorities of Bihar under the aegis of Bihar State Legal Services Authority, Patna organized Essay Writing Competition on the occasion of his birthday i.e. on 15th October.

F. NATIONAL LEGAL SERVICES DAY – 9TH NOV, 2024

Legal Service Day was commemorated at the premises of BSLSA with great fervor, honoring the exemplary contributions of outstanding PLVs (Para Legal Volunteers) and panel advocates. This occasion served as a platform to recognize and celebrate their tireless efforts in providing legal aid and assistance to those in need. The event highlighted the crucial role played by PLVs and panel advocates in advancing access to justice and upholding the principles of legal equality. Through their dedication and commitment, they have significantly impacted the lives of countless individuals, ensuring that justice is accessible to all. By felicitating these exemplary individuals, Legal Service Day not only acknowledged their invaluable service but also inspired others to continue their noble work in serving the community through legal aid. Best Panel Advocate and Best PLV were felicitated by BSLSA on this occasion.

G. REPUBLIC DAY (26TH JANUARY, 2025)

The premises of BSLSA (Bihar State Legal Services Authority) radiated with patriotic fervour and unity as the nation celebrated Republic Day. The unfurling of the flag was a moment of pride, carried out by the esteemed Hon'ble Executive Chairman BSLSA with all the judges of the Patna High Court,

The event wasn't just about dignitaries; it was a celebration of inclusivity. Officers of BSLSA, Ms. Shilpee Soniraj, Member Secretary, BSLSA, Ms. Gayitri Kumari, Joint Secretary, BSLSA and Ms. Neha Niharika, Assistant Registrar, BSLSA alongside dedicated staff members, joined in, emphasizing the collective commitment to justice and democracy. Moreover, the gathering included a special touch of compassion and progress as children from slums, whose admissions to schools were facilitated by the authority, added their innocent enthusiasm to the festivities. In this amalgamation of authority, community, and progress, Republic Day at BSLSA premises echoed the core values of equality, justice, and education, symbolizing the vibrant spirit of the nation.

H. WORLD RADIO DAY (13TH February, 2025)

On World Radio Day, officers of BSLSA undertook a significant initiative by visiting Beur Jail to deliver a powerful message about legal services to all the inmates through Radio Dosti, a radio setup within the correctional facility. This endeavour aimed not only to raise awareness about legal rights and services but also to foster a sense of connection and empowerment among the incarcerated population. With Radio Dosti as the conduit, BSLSA officers conveyed crucial information about legal aid, access to justice, and the importance of seeking assistance when needed. They addressed common legal queries, clarified misconceptions, and provided insights into the avenues available for legal support within the prison system.

This outreach effort was more than just a broadcast; it was a gesture of solidarity and support for individuals who may feel marginalized or isolated from legal resources. By leveraging the platform of Radio Dosti, BSLSA officers ensured that every inmate had access to vital information that could potentially impact their legal journey and overall well-being.

Moreover, this initiative exemplified the transformative power of communication and community engagement in promoting legal awareness and advocacy. It underscored the commitment of BSLSA to uphold the principles of justice and inclusivity, even within the confines of a correctional facility.

As the messages resonated through the airwaves of Beur Jail on World Radio Day, they carried with them the promise of hope, empowerment, and the reaffirmation of the inherent dignity and rights of all individuals, regardless of their circumstances.

I. INTERNATIONAL LABOUR DAY (1st May, 2025)

On Labour Day, a pivotal occasion celebrating the contributions of workers worldwide, under the guidance of Bihar State Legal Services Authority, a unique initiative unfolded as legal practitioners were enlightened by the Learned Secretaries of District Legal Services Authorities (DLSAs). Recognizing the significance of advocacy in championing the rights and welfare of laborers, the Ld. Secretaries of DLSAs conducted awareness sessions tailored specifically for advocates in some Districts. These sessions aimed to deepen their understanding of labor laws, emphasizing the importance of upholding workers' rights and promoting fair labor practices. Through engaging discussions and informative presentations, advocates were equipped with the knowledge and tools necessary to effectively advocate for labor justice within the legal system. This collaborative effort between the legal fraternity and the DiLSAs underscored a shared commitment to advancing social justice and advocating for the rights of workers on Labour Day and beyond.

J. WORLD NO TOBACCO DAY (31st May, 2025)

On May 31, 2024, World Anti-Tobacco Day was commemorated by the Bihar State Legal Services Authority (BSLSA) and across various districts of Bihar with a strong commitment to public health and Awareness. Officers and staff at BSLSA, alongside their counterparts in different districts, took a solemn oath to combat the use of tobacco and promote healthier lifestyles within their communities. The event underscored the adverse effects of tobacco on health and society, reinforcing the collective resolve to reduce tobacco consumption through education, advocacy, and stringent enforcement of anti-tobacco laws. This unified action across the state highlighted the critical role of legal authorities in championing public health initiatives and fostering a tobacco-free environment.

K. WORLD ENVIRONMENT DAY (5th June, 2025)

On June 5, 2024, World Environment Day was celebrated with fervor by the Bihar State Legal Services Authority (BSLSA) and all the districts of Bihar. In a unified effort to promote environmental sustainability, officers and staff took part in tree-planting ceremonies, symbolizing their commitment to a greener future. These activities were aimed at raising awareness about the importance of environmental conservation and the critical role trees play in maintaining ecological balance. The event saw enthusiastic participation, with numerous trees being planted across various locations, transforming spaces into greener, more vibrant areas. This initiative not only highlighted the environmental responsibilities of the legal community but also served as a call to action for broader community engagement in protecting and nurturing the environment.

L. INTERNATIONAL DAY OF YOGA (21st June, 2025)

On June 21, 2025, the Bihar State Legal Services Authority (BSLSA) and all the district courts of Bihar celebrated International Yoga Day with great enthusiasm and participation. The event emphasized the importance of yoga in promoting physical and mental well-being among legal professionals and the community. Officers, staff, and participants engaged in guided yoga sessions, practicing various asanas and breathing exercises designed to reduce stress and enhance overall health. This collective celebration underscored the commitment of the legal community to holistic wellness and the integration of healthy practices into daily routines. The widespread observance across the state highlighted the universal appeal of yoga and its significance in fostering a balanced and healthy lifestyle.

M. INTERNATIONAL DAY AGAINST DRUG ABUSE AND ILLICIT TRAFFICKING (26TH JUNE , 2025)

On International Day Against Drug Abuse and Illicit Trafficking, the Bihar State Legal Services Authority (BSLSA) and all District Legal Services Authorities (DLSA) of Bihar marked the occasion with a series of meaningful activities aimed at raising awareness and combating the menace of drug abuse. The event was highlighted by a collective pledge-taking ceremony, where officials, volunteers, and participants committed themselves to the fight against drug addiction and illicit trafficking. This solemn pledge reinforced their dedication to fostering a drug-free society, emphasizing the importance of legal measures, community support, and educational initiatives in addressing this critical issue. The collaborative efforts of BSLSA and DLSA underscored their unwavering commitment to upholding justice, safeguarding public health, and promoting a safer, healthier environment for all citizens of Bihar.

13. OTHER STATISTICAL DATA

No. of Legal Aid Clinics /Services									
	Colleges/ universities	Villages	Community centres	Courts	Jails	JJBs/CWCs/ Observation Homes/ Child- Care Institutions/ Shelter Homes	For the people of North-East India	Others (please specify)	Total
Total Number of Legal Services Clinics	20	91	76	27	58	70	3 (At Bhagalpur, Nalanda and Hajipur district)	115	460

Details of Panel Lawyers and Para Legal Volunteers	
Panel Lawyers at 37 DLSAs & PHCLSC	Category wise details of Panel Lawyers (i) No. of Panel Lawyers-1935 (ii) No. of Retainer Lawyers-155 (iii) No. of Remand Lawyers-239
Para Legal Volunteers at 37 DLSAs	Total- 4057

LEGAL SERVICES CLINICS :-

Name of the SLSA :- Bihar		Number of Legal Services Clinics							
	Law College/ Universities	Villages	Community Centres	Court	Jails	JJBs/CWCs/ Observation Homes/ Child- Care Institutions / Shelter Homes	For the people of North- East India	Others (please specify)	Total
Number of Legal Services Clinics	15	55	77	27	57	59	2	147	446

National Lok Adalat, 2024 & 2025									
	Pre-Litigation Cases			Pending Cases			Total Cases		
Date	Taken Up	Dispos ed off	Settled Amount	Taken Up	Dispos ed off	Settled Amount	Taken Up	Dispose d off	Settled Amount
13.07.24	575784	53271	1579580767	140412	31676	697596258	716196	84947	2277177025
14.09.24	605138	49589	2017996333	147894	31355	696639097	753032	80944	2714635430
14.12.24	632246	54456	1758227184	262472	35495	624058989	894718	89951	2382286173
08.03.25	486409	56159	2531668693	140839	31382	764036844	627248	87541	3295705537
10.05.25	514549	31276	1206646847	134507	27736	1284242741	649056	59012	2490889588
	2814126	244751	9094119824	826124	157644	4066573929	3640250	402395	13160693753

Disposal of Cases through Mobile Lok Adalat						
Mutation	Bank	Settled Amount Rs.	Criminal/ Forest Act	Others	Total	No. of Beneficiaries
300	438	31648202	59	891	1688	31651578

Mediation Statistics Report from July 2024 to June 2025

Month	Year	Case Referred	Settled Cases	Not Settled Cases	Non Starter	Connected Cases	Pending Cases
JULY	2024	800	166	555	106	2	1456
AUG	2024	915	162	504	133	4	1572
SEP	2024	907	156	524	94	0	1705
OCT	2024	797	134	582	82	3	1704
NOV	2024	671	119	398	197	0	1661
DEC	2024	694	155	317	181	0	1702
JAN	2025	853	159	566	232	2	1598
FEB	2025	745	141	399	181	2	1622
MAR	2025	853	151	398	216	5	1712
APR	2025	766	185	514	181	0	1598
MAY	2025	995	162	525	212	4	1694
JUN	2025	841	211	518	134	2	1672
	Total	9837	1901	5800	1949	24	1672 (June,2025)

Mediation Training Programme conducted

- Number of Mediation Training Programme conducted for Judicial officers - 05
Total number of Judicial Officers undergone - 103
- Number of Mediation Training Programme conducted for Advocates - 05
Total number of Judicial Officers undergone - 86

Bihar Victim Compensation Schemes

Period	Nature of Offences	Number of victims	Allotted Amount (inRs.)
01.07.2024 to 30.06.2025	Acid	11	35,00,000/-
	POCSO	403	11,28,67,924/-
	Rape	18	87,75,000/-
	Death	151	4,36,90,000/-
	Others	08	12,00,000/-
	Total	591	17,00,32,924/-

Legal Aid Defense Counsel System in Bihar

Legal Services Authorities provide legal services to accused/ convicts, who are in custody or otherwise coming within the eligibility criteria spelt out in Section 12 of the Legal Services Authorities Act, 1987. Legal Services are being provided at pre-arrest, remand, trial and appellate stages in criminal matters. Legal representation is being provided by the Legal Services Authorities. The system of Court based legal services are being strengthened for providing effective and efficient legal services to weaker and marginalised sections of the society. To achieve the same, National Legal Services Authority has taken several steps such as capacity building, strengthening and making legal services more professional. In this respect, NALSA has adopted another legal aid delivery-based model i.e. Legal Aid Defense Counsel System for providing legal aid in criminal matters on the lines of public defender system on pilot basis. This will create institutional capacity in effectively providing legal aid to poor and needy in criminal justice system.

In this connection, NALSA vide (Modified Scheme 2022) Legal Aid Defense Counsel Scheme 2022 has issued directions with respect to Establishment of Legal Aid Defense Counsel System along with selection of the Human Resources in the said Legal Aid Defense Counsel System.

The Details of Human Resources are as mentioned below:-

Number of Districts where LADC office are functional and number of Defense Counsels (Chief/Deputy Chief/Assistant Legal Aid Defense Counsel/Supporting Staff) (As on 30.06.2025)				
No. of Districts where LADC office are functional	No. of Chief LADC	No. of Deputy Chief LADC	No. of Assistant LADC	No. of Supporting Staff
37	35	52	69	34

NALSA (Child-Friendly Legal Services for Children) Scheme, 2024:-

- Legal Services Unit for the Children has been constituted in all the districts of Bihar

NALSA (ASHA- Awareness, Support, Help and Action) Standard Operating Procedure Towards Eliminating CHILD MARRIAGE, 2025

- ASHA(Awareness, Support, Help, and Action) Unit has been constituted in all the districts of Bihar

NALSA has launched SAATHI Campaign Document- “Survey for Aadhaar and Access to Tracking & Holistic Inclusion”

No. of SAATHI Unit Constituted in the districts of Bihar	Total Number of Destitute Children identified as lacking Aadhaar Card (as on 26th June, 2025)
37	26129

Number of Legal Literacy Clubs in Schools and Colleges in the districts of Bihar

No of districts in Bihar	Number of Legal Literacy Clubs in Schools and Colleges in the districts of Bihar
37	419

Details of Application provided Legal Aid

	Month & Year	No. of applications received	No. of application disposed of
01	July 2024	38	38
02	August,2024	50	50
03	September,2024	30	30
04	October,2024	30	30
05	November,2024	30	30
06	December,2024	48	48
07	January,2025	90	90
08	February,2025	50	50
09	March, 2025	60	60
10	April,2025	75	75
11	May,2025	85	85
12	June,2025	30	30
	Total	616	616

(01) Total no. of disposed applications on NALSA Portal from 01.07.2024 to 30.06.2025 = 33

(02) Total no. of new applications on NALSA Portal from 01.07.2024 to 30.06.2025 = 365

(03) Total no. of forwarded applications on NALSA Portal from 01.07.2024 to 30.06.2025 = 365

Special Lok Adalat-

- **The nature wise details of cases wherein notices served to the parties and details of the identified cases for amicable settlement in the Special Lok Adalat (29th July,2024 to 3rd Aug,2024)**

No. of Notices Served	Reports obtained from the District Legal Services Authorities with respect to the cases allotted to DLSAs received from the Hon'ble Supreme Court of India								
	Category wise number of Cases wherein Pre-Sittings (Physical/ Virtual Mode) between the parties for amicable settlement of cases has been completed					Possibility of amicable settlement			
	(a) Total Matrimonia l cases	(b) Total Service Matter	(c) Total Civil Matter	(d) Total Crimina l Matter	(e) Others	(a) Total Matrimonia l cases	(b) Total Service Matter	(c) Total Civil Matter	(d) Total Criminal Matter
2793	52	219	12	13	25	12	09	02	03
	Total -321					Possibility of amicable settlement in 26 Cases			

• **The District wise details of amicably settled cases in the Special Lok Adalat (29th July,2024 to 3rd Aug,2024) :-**

1. Sasaram

S.N.	District	Case No.	Parties Name
01	DLSA, Sasaram	SLP(C) No. 25787/2019	Birendra Sah Vs. Laxmi Narayan Sah
02	DLSA, Sasaram	T.P.(Cr) No. 464/2024	Neha gupta Vrs. Amit Kumar Gupta
03	DLSA, Sasaram	Diary No. 12281/2024 XVI	Neha Gupta Vrs. Lal Babu Gupta

2. Bhagalpur

S.N.	District	Case No.	Parties Name
04	DLSA, Bhagalpur	T.P.(C) No. 1513/2024 @ 22764/2024 XVI	Heena Vrs Pawan Kumar
05	DLSA, Bhagalpur	Diary No. 38980/2019 XVI SLP(C) No. 24559-24560/ 2023 SLP (C) No. 811/2024	Superintendent, J.L.N.M.C.H, Bhagalpur & others Vrs. Madan Mahto
06	DLSA, Bhagalpur	C.A. No. 2507/2011 @12511/2010 XVI	Leena Kumari Vrs. Dhirendra Kumar

3. Muzaffarpur

S.N.	District	Case No.	Parties Name
07	DLSA, Muzaffarpur	SLP(c)No. 1783/2023 XVI	Ashutosh Prakash Vrs. Shweta Priyadarshini
08	DLSA, Muzaffarpur	SLP (Cr) No. 9979/2020 @ 32228/2022-IIA	Umesh Kumar Rajak Vrs. The State of Bihar & Others.
09	Muzaffarpur	Diary No. 24998/2021 XVI	Most Mano Devi. Vrs. Divisional Manager, New India Insurance Com. Ltd.

4. Patna

S.N.	District	Case No.	Parties Name
10	Education Department, Patna	Diary No. 43923/2023 XVI	State of Bihar Vrs. Sanjay Kumar and Ors
11	Water Resource Department , Patna	SLP(C)No. 19192/2017	Nawal Kishore Singh Vrs. State of Bihar & Others.
12	General Administrative Department	W.P.(C) No. 222/2024 @ 14786/2024 X	Dr. Renga Ramanujam and Ant. Vrs. Union of India and ors.
13	Service Matter	SLP (c) No. 023144/2019	Renu Kumari Vrs. State of Bihar
14	Compensation Matter	SLP(C) No. 023379/2019	Rita Devi, Amita Priya, Adarsh Priya Vrs. Bajaj Allianz General Insu.Co. Ltd.

5. Aurangabad

S.N.	District	Case No.	Parties Name
15	DLSA, Aurangabad	T.P. (C) No. 657/2024 @ 8624/2024	Preeti Kumari Vs. Pradip Kumar.

6. Madhubani

S.N.	District	Case No.	Parties Name
16	DLSA, Madhubani	L.P.(Cr.) No. 852/2023 @ 45440/2023 MRC 189/2022	Sandeep Lakhmani Vrs. Riya Raj

7. Katihar

S.N.	District	Case No.	Parties Name
17	DLSA, Katihar	SLP(C) No. 23144/2019 @ 33565/2019 XVI	Renu Kumari Vrs. State of Bihar & Ors.

Altogether 17 (Seventeen) cases have been disposed of in Special Lok Adalat held from 29th July,2024 to 3rd Aug,2024

- **Special Campaign organized by Bihar State Legal Services Authority in view of directions of Hon'ble Supreme Court of India with respect to the need to extend legal aid to all prisoners covered under Section 436 A of the Code of Criminal Procedure (CrPC) (Now Section 479 of the Bhartiya Nagarik Suraksha Sanhita (BNSS) . In light of above directions, the BSLSA along with the DLSAs reached out to inmates falling under section 436 A of CrPC/479 of BNSS, whose bail applications have been rejected by the High Courts and ensuring that their cases are taken up for appropriate legal recourse before the Hon'ble Supreme Court.**

The following category wherein Legal Aid provided to the inmates is as mentioned below:-

- Convicts whose conviction has been upheld by the High Court.
- Convicts whose acquittal has been reversed and he/she has been convicted by the High Court.
- Convicts who are covered by 436 A CrPC/479 BNSS and the prayer for bail has been rejected by the High Court
- Convicts whose remission and/or premature release has been rejected by State Sentence Review Board and High Court has rejected the application of convict against that refusal.
- From the above category, out of 137 Paper Books 85 Complete Paper Books of Prisoners in Hard Copy has already been sent to the SCLSC for filling SLP in the Supreme Court of India from 07.04.2025 to 11.08.2025**

- **Photographs related to programme organized by the BSLSA**



Celebration of World Environment Day on 5th June, 2025



One Day Orientation-cum-Sensitization Programme on the Scheme for Integration of Transgender Persons and their Rehabilitation and Providing Access to Justice (SITARA, 2023) held on 30th May, 2025



BSLSA Stall at Gandhi Maidan on Bihar Diwas 2025



One Day Training-cum-Sensitization Programme for Assistant Legal Aid Defence Counsel Of DLSAs of Bihar



BLSA Organizes First Training & Sensitization Program For Nodal Officers Of District Legal Services Authorities in Bihar